

Setting up of loan recovery Tribunals

4246. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to set up loan recovery tribunal for banks;

(b) if so, the purpose of setting up loan tribunals for banks;

(c) what are the details modelities of setting up such tribunals; and

(d) by when these tribunals would be set up and to what extent the loans would be recovered by the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): (a) to (d). Government has decided to set up Special Tribunals for recovery of dues of banks and financial institution over a specified limit. These Tribunals would help in reducing the existing delays in settling the disputes regarding dues of banks and financial institutions, avoid blocking of their funds in prolonged litigations and also improve their financial strength. The Tribunals are proposed to be set up under a act of Parliament and necessary legislation is under preparation. 8b

Reports of cost accounts branch

4247. SHRI ABDUL SAMAD SIDDIQUI: Will the Minister of FINANCE be pleased to state:

(a) what are the details of reports sent by Cost Accounts Branch to the various Ministries during the last three years, year-wise;

(b) what are the details of recommendations contained in each report; i

(c) what are the details of the reports where the recommendations of the Cost Accounts Branch have not been accepted; and

(d) whether it is also a fact that the reports have been manipulated to give advantage to the producers."

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Details of reports sent by Cost Accounts Branch to various Ministries/Departments during the last three years are given in the Annexure A See Appendix CLXV, Annexure No. 78).

(b) Recommendations, *inter-alia*, include price fixation of products/services, verification of escalation claims and wage structure, verification of price variation claims, recommending cost accounting systems, etc.;

(c) It is for the user Ministry/Department to take a view on the Reports of the Cost Accounts Branch. They do not keep the Cost Accounts Branch informed of all the action taken by them.

(d) No, Sir.

Diversification of SCICI into other projects

4248. SHRI MENTAY PADMANABHAM: Will the Minister of FINANCE be pleased to state:

(a) whether the SCICI has diversified into financing projects other than shipping and deep sea fishing;

(b) if so, what are the new sectors into which SCICI has ventured;

(c) what are the projects cleared in these new sectors and how much amount is involved.

(d) whether there has been a steps decline in the financing of shipping and deep sea fishing sectors due to diversification into new sectors; and

(e) if so, the details of the ratio of financing in 1992-93 between traditional sectors and new sectors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH): (a) and (b). Yes Sir. SCICI Ltd. has informed that it initially diversified into the sectors of transportation, food processing, energy, telecommunication, tourism and travel. Further on obtaining the requisite approval, the